

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL  
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 28-06-2024  
THROUGH VIDEO CONFERENCING:**

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**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**  
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**PETITION NUMBER** : --

**APPLICATION NUMBER** : CP(IB)/753(CHE)/2018

**NAME OF THE PETITIONER** : Buldana Urban Credit Care Pvt Ltd

**NAME OF THE RESPONDENT(S)** : Vinkem Labs Ltd

**UNDER SECTION** : Sec 7 Rule 4 of IBC, 2016

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**ORDER**

Ld. PCS Mr.Ramanathan for the Petitioner is present.

In this case Counsel stated that Hon'ble High Court of Madras has dismissed the Civil Revision Petition for non-prosecution of the Civil Revision Petition. Since the Petition has been dismissed by Hon'ble High Court of Madras the stay passed earlier by the Hon'ble High Court of Madras stands vacated.

Pleadings are complete.

Parties are directed to file the submissions made by them earlier online within 2 weeks and file compliance memo.

List the petition for final hearing on **27.08.2024**.

-Sd-  
**RAVICHANDRAN RAMASAMY**  
**Member (Technical)**

-Sd-  
**JYOTI KUMAR TRIPATHI**  
**Member (Judicial)**

phk